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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 256/2017 in C.P. (I.B) No. 21/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017**

Name of the Company: State Bank of India (CoC)

V/s.

New Tech Forge & Foundry Ltd.

Section of the Companies Act: Section 22 and 27 of the Insolvency and
Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	SIDDHARTHA SAMAL	Advocate	State Bank of India	<u>Babu</u>
2.				

ORDER

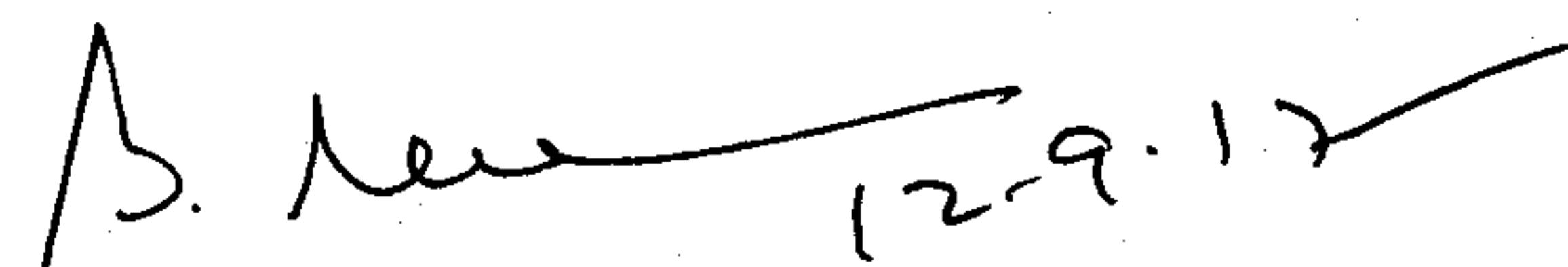
Learned Advocate Mr. Sidharth Samal present for Applicant (SBI CoC). None present for Respondents in IA 256/2017.

Proof of notice on Corporate Applicant filed.

It is noticed that no notice is ordered to IRP.

Hence Applicant is directed to issue notice to IRP and shall file proof of service.

List the matter on 20.09.2017.


B. Raveendra Babu
12-9-17

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of September, 2017.